

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH**

12.

**PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)  
HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 14.12.2017 AT 10.30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CA No.253/252/HDB/2017
NAME OF THE COMPANY	Vagdevi Chit Funds Private Limited
NAME OF THE PETITIONER(S)	Vagdevi Chit Funds Private Limited
NAME OF THE RESPONDENT(S)	Registrar of Companies, Hyderabad
UNDER SECTION	252

**Counsel for Petitioner(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Dr. K. Lakshmi Narasimhan	Advocate for Petitioner.	9440569156	M. Anur

**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**Sl. No. 12**

Date of hearing 14.12.2017

CA No. 253/252/HDB/2017

Vagdevi Chit Funds Pvt. Ltd.

**ORDER**

Heard Dr. K. Lakshmi Narasimha, learned counsel for the petitioner. The learned counsel for the petitioner requested for interim relief since the company is having 10 employees and bank account is also frozen. Therefore, he prayed for interim relief for filing annual returns, balance sheets with ROC in addition to defreeze the Bank Account of the Company. Considering the reasons submitted by the learned counsel for the petitioner, the Bench passes interim order directing the ROC to accept all the pending annual returns, balance sheets of the Company and we also direct the ROC to furnish its report well before the next date of hearing.

Post the case on 24.01.2018.



**Member (Technical)**

Srikanth



**Member (Judicial)**